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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

O.A. No. 185/87

Date of order: 26-10-89.

G.Lenin

: Applicant

Versus

C.S.I.R.

Respondents

Appearance:

For the applicant

: Mr. M.Rama Rao, Advocate

For the Respondents

: Mr.Chennabasappa Desai, SC for C3IR

CORAM

The Hon'ble Mr.D.Surya Rao, Member (Judicial) and

The Hon'ble Ms. Usha Savara, Member (Admn.)

(The judgment of the Bench delivered by the Hon'ble Mr.D.Surya Rao, Member (Judl).

The applicant herein is an employee of the C.S.I.R. By a Memo. dated 21-1-1985, the second respondent initiated disciplinary proceedings against him and an enquiry officer was appointed. The applicant states that the enquiry officer had submitted his report in the matter. Thereupon the 2nd respondent issued the impugned proceedings

No.42/7/85-Vig. dated 7-11-86 stating that the oral enquiry was not held as per the procedure laid down in



the C.C.S. (C.C.& A.) Rules 1965 and directed a de-novo enquiry. It is contended that the order dated 7-11-86 is illegal and bad as no reasons were given for ordering a de-novo enquiry, that the applicant is being harassed that and as such the order is malafide and/the rules do not permit directing de-novo enquiry. It is, therefore, prayed that the impugned order may be set aside.

- 2. On behalf of the respondents, C.S.I.R., a counter has been filed stating that the de-novo enquiry was ordered as the enquiry officer has examined the presenting officer and subjected him to cross examination by the charged officer and there is no provision in the rules for such examination. It was stated that the oral enquiry conducted was not in accordance with the rules. It is contended that the order of de-novo enquiry is in no way prejudicial to the charged officer. The allegations of malafide and harassment are denied.
- Heard the learned counsel for the applicant for CSIR Mr.M.Rama Rao and Mr.Chennabasappa Desai. S.C./on behalf of the Respondents.
- to the disciplinary authority to direct de-novo enquiry.

 In the facts and circumstances of the present case. It is no doubt open to the disciplinary authority to remand the matter to the enquiry officer for curing the defects if there have been any in conducting the enquiry. The record produced discloses that the enquiry officer had put certain questions to the presenting officer in the solution of clarification. The defence was also allowed to put certain questions though it is described as cross examination. The record does not disclose that the

as such. The applicant has not made any grievance of helper live engage of the in regard to the putting of these questions to the presenting officer and eliciting clarifications by the enquiry officer.

In the circumstances, it is not open to the disciplinary authority to remand the matter back for de-novo enquiry merely on this ground. In AIR 1971 SC 1447, K.R.Deb Vs. Collector, Central Excise, Shillong, it has been held as follows:

"It seems to us that Rule 15 on the face of it, really provides for one enquiry but it may be possible if in a particular case there has been no proper enquiry because some serious defect has crept into the inquiry or some important witnesses were not available at the time of inquiry orwere not examined for some other reason, the Disciplinary Authority may ask the Inquiry Officer to record further evidence. But there is no provision in rule 15 for completely settingaside previous inquiries on the ground that the reportof the Inquiring Officer or Officers does not appeal to the Disciplinary Authority. The Disciplinary Authority has enough powers to reconsider the evidence itself and come to its own conclusion under rule 9."

As held by the Supreme Court, in the instant case, it was open to the disciplinary authority, on the basis of the enquiry officer's report and the material on record, to come to a conclusion, eschewing the statement made by the presenting officer if he felt that such statement is prejudicial to the applicant. But there is no ground whatsoever for directing a de-novo enquiry. If such a procedure is to be resorted to, the applicant who has already disclosed his defence would be prejudiced as

it would be possible for the department to fill up the gaps in regard to any lacune or defencts in the prosecution's case.

order dated 7-11-86 leaving it open to the disciplinary authority, to proceed on the basis of the enquiry Officer's report; eschewing the answers given by the presenting officer, if in the opinion of the disciplinary authority, which will be included into.

with this, the O.A. is allowed and in the circumstances there will be no order as to costs.

(D. SURYA RAO)

(USHA SAVARA) MEMBER(A)

Dated: 26th October, 1989,

mhb/

Works and Dear